

*IN THE HIGH COURT OF BOMBAY AT GOA*

**LD-VC-CRI-30-2020**

Asmaa Abdul Kadar Ali

**...Petitioner**

*Versus*

The State

**.... Respondent.**

Mr. T. George John, Advocate for the Petitioner.

Mr. Pravin Faldessai, Additional Public Prosecutor for the Respondent.

**Coram : M. S. SONAK &  
M. S. JAWALKAR, JJ.**

**Date : 14<sup>th</sup> September, 2020**

**P.C.**

Heard Mr. T. George John, learned Counsel for the Petitioner.

2. Mr. T. George John seeks leave to amend the petition as well as to file affidavit in rejoinder. Leave as prayed for is granted. Two weeks time is also granted for this purpose.

3. A copy of the amended petition as well as the rejoinder to be furnished upon the learned Additional Public Prosecutor by email, well in advance.

4. The learned Additional Public Prosecutor to instruct the Respondents to render necessary cooperation to Mr. T. George John to obtain the signatures of the Petitioner who is presently at the detention centre in Mapusa.

5. The matter is now posted for further consideration on 06.10.2020.

***M. S. JAWALKAR, J.***

***M. S. SONAK, J.***

msr.